

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 399/2025

GITANJALI J. ANGMO & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP AT 2:00 P.M.]

IA No. 250660/2025 - CLARIFICATION/DIRECTION

Date : 16-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.
Mr. Vivek K. Tankha, Sr. Adv.
Mr. Sarvam Ritam Khare, AOR
Ms. Aprajita Jamwal, Adv.
Ms. Bahuli Sharma, Adv.
Mr. Nikhil Pahwa, Adv.
Mr. Varun K. Chopra, Adv.
Ms. Sonal Gupta, Adv.
Mr. Chaitanya Sharma, Adv.
Mr. Vipul Tiwari, Adv.
Mr. Inderdev Singh, Adv.
Ms. Shweta Chaurasia, Adv.
Mr. Kushagra Sharma, Adv.
Mr. Akarsh Khare, Adv.
Mrs. Divya Goyal, Adv.
Ms. Susan Maria, Adv.
Ms. Akshata Satluri, Adv.
Ms. Anindyaa Priyadarshi, Adv.

For Respondent(s) :

Mr. Tushar Mehta, Solicitor General
Mr. K M Nataraj, A.S.G.
Mr. Arkaj Kumar, Adv.
Mr. Aman Mehta, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Akshay Amritanshu, AOR
Mr. Anuj Udupa, Adv.

Mr. Tushar Mehta, A.S.G.
Mr. Shiv Mangal Sharma, A.A.G.
Mr. Padmesh Mishra, A.A.G.
Ms. Sonali Gaur, Adv.
Ms. Nidhi Jaswal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Shri Kapil Sibal, learned senior counsel appearing for the petitioners. For further arguments list on 19.02.2026 at 02:00 pm.
2. Learned senior counsel appearing for the petitioners would submit that the pen drive furnished to the detenu on 29.09.2025 is in his custody. As such, we direct that the said pen drive in custody of the detenu, shall be obtained from the detenu by the jail authorities in a sealed box, which shall be sealed in his presence and be forwarded to this Court in a sealed box by the Superintendent of Jail, Jodhpur, Rajasthan and the learned A.A.G. appearing for the State of Rajasthan shall ensure compliance of this Order by 18.02.2026.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)